

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 9

IA No. 249/21, 684/22, 1616/22

And

CP(IB) No. 663/Chd/Hry/2019

Under Section 7 & 60(5)(A), IBC
2016 60(5), IBC 2016

In the matter of:-

Mr. Ravi Luthra

...Petitioner/ Financial Creditor

Vs.

Vatika Ltd.

...Respondent/ Corporate Debtor

Present:- Mr. SPS Chawla, Advocate for the petitioner in main CP and applicant in IA No.249/2021 and for respondent in IA Nos.684/2022 and IA No.1616/2022.
Mr. Anand Chibbar, Senior Advocate with Mr. Vaibhav Sahni, Advocates for respondents in main CP and in IA No.249/2021 and for the applicant in IA Nos. 684/2022 and 1616/2022.

IA No.1616/2022

This application has been under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 for placing on record some allotment letters (Annexure A-1). Learned counsel for the respondent in this application has opposed the contents of these allotment letters. Be that as it may be. These letters are taken on record subject to just exceptions. Thus, IA No.1616/2022 is disposed of accordingly.

IA No. 249/21, 684/22 and CP (IB) No.663/Chd/Hry/2019

List the matter for consideration on 16.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

February 23, 2023
PRF